

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CP (B) No.05/BB/ 2018

UNDER SECTION 9 OF I & B CODE 2016

IN THE MATTER OF BHANSALI CHEMICALS (MADRAS) LIMITED

V.

BONAGERI CROP SCIENCE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.
Hon'ble Dr Ashok Kumar Mishra, Member Technical.

Order delivered on 19th January, 2018

For the Petitioner: Shri N.K. Bhansali, PCS (Absent):

BETWEEN :

M/s. Bhansali Chemicals (Madras) Limited,
Old No.77, New No.108, Nyniappa Naicken Street,
Chennai – 600 003. ...

Petitioner/Operational Creditor

AND

M/s. Bonageri Crop Science Limited,
No.12/1 Shivkrupa Complex,
Neligin Road,
Hubli – 580 029. ...

Respondent/Corporate Debtor

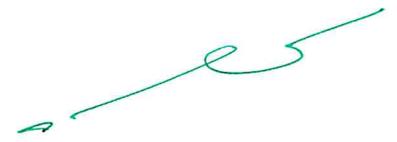
ORDER

The matter is listed today for compliance of the objections. This is the third time, the matter is listed for compliance of objections.

Registry has also addressed letter to the Operational Creditor to appear before the Tribunal on this date and to comply the objections. However, there is no representation for the Operational creditor. None appeared for the Operational Creditor. Time for compliance has already expired. Therefore, the petition is to be rejected.

In the result, the petition is rejected for non-compliance of office objections.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)

psp.